

(a) whether Union Government provide loan assistance to the states out of the net small savings collections from the respective states;

(b) if so, the details of the extent of loan assistance;

(c) the loan assistance provided to Maharashtra under the above head during the last two years, year-wise;

(d) whether Government of Maharashtra made some suggestions to Union Government to improve the collection of small savings; and

(e) if so, the details thereof and whether they have been accepted by union Government?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) and (b) 75% of net small savings collections in a state is advanced as long term loan to that State

(c) Small savings loans to the extent of Rs 636 61 crores and Rs 800 68 crores were sanctioned to Government of Maharashtra during the years 1988-89 and 1989-90 respectively

(d) and (e) Government of Maharashtra suggested that the benefit of Section 80L of Income Tax Act be extended to investments in National Saving Certificate VIII Issue This suggestion was not agreed to.

Telecast of Sindhi Play 'Jhooley Lal' by Doordarshan

7494. SHRI ARVIND TULSHI RAM KAMBLE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

(a) whether Government have received any complaints about the cancellation of the

telecast of Sindhi Play "Jhooley Lal" by Doordarshan, Bombay, on the occasion of Sindhi New Year day 'Cheti Chand' on March 28 this year;

(b) if so, the details thereof;

(c) how Government propose to compensate for the losses financial or otherwise suffered by the organisers of the play;

(d) whether there have been other cases of cancelling the shooting or the telecast of a programme after signing a contract with any party; and

(e) if so, the number of such cases in the past four months?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). Yes, Sir. Complaints have been received from various quarters including the organisers of the play i.e. Priyadarshni Academy, Bombay against the cancellation of recording of the Sindhi play 'Jhooley Lal'. The recording of the play had to be postponed as requisite formalities preceding the recording could not be finalised in time. Doordarshan duly conveyed its regrets for the inconvenience caused to the organisers and has informed them that the play would be recorded as soon as possible.

(d) and (e). It has always been the endeavour of Doordarshan to maintain their schedule for recording and telecast of programmes. It is only in rare cases where due to reasons beyond control, the recording and telecast schedule has to be cancelled/change.

Seizure of Gold at Delhi Airport

7495. SHRI MANIKRAO HODLYA GAVIT:
SHRI R.N. RAKESH:

Will the Minister of FINANCE be pleased to state:

(a) whether gold worth several lakhs was seized at Indira Gandhi International Airport in two separate cases in the first week of April, 1990:

(b) if so, the details thereof; and

(c) the further action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) During the first week of April, 1990 two major cases of gold valued more than Rs. 5 lakhs were registered by the Customs officers at the Indira Gandhi International Airport, Delhi.

In the first case, on 6.4.90, the Customs Officers seized 100 gold biscuits weighing 11,664 grams valued at Rs. 39,65,760/- from a passenger named Mrs. Shellina Sultan Ali Habib Ismail of Kenyan nationality who arrived from Frankfurt by Lufthansa Airlines flight No. LH-760.

In the second case, on 6.4.90, the Customs seized from the inner lining of suitcase 2300 grams of gold valued at Rs. 7,82,000/- from a passenger named Shri Kirpal Singh who arrived from Dubai by Air India Flight. Further, on 20.4.90 gold weighing 850 grams valued at Rs. 289,000/- was recovered from the detained baggage of Shri Kirpal Singh concealed in a juicer.

(c) Mrs. Shellina Sultan and Shri Kirpal Singh were arrested and remanded to judicial custody.

[*Translation*]

Setting up of a T.V. Station in Patna

7496. PROF. SHAILENDRANATH SHRIVASTAVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Bihar Government had provided land in 1986 for setting up a T.V. Station in Patna:

(b) whether a temporary Studio has been set up there; and

(c) whether Government propose to start telecasting from this temporary Studio, if so, when and if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) and (c). Pending completion and commissioning of the full-fledged TV Studio Centre under implementation at Patna, an interim facility for production of programmes for a limited duration has been set up at Patna with the help of an OB (Outside Broadcast) Van procured for the permanent Studio set up at Patna. This interim set up is envisaged to be commissioned into service for telecast of locally produced programmes, for a limited duration, as soon as the requisite manpower becomes available.

[*English*]

Unearthing of Indian Accounts in Foreign Countries

7497. SHRI SHANKERSINH VAGHELA: Will the Minister of FINANCE be pleased to state:

(a) country-wise break-up of estimated